





www.dslsa.org 24x7 Toll free Helpline Number: 1516



Last date of submission of application: 03.01.2019

## Advertisement

Delhi State Legal Services Authority invites application from eligible Indian Nationals for selection/appointment on the post of Other Persons/Members. Permanent Lok Adalat-III (PUS) to be established under Section 22B, Legal Services Authorities Act, 1987 for a period of 02 years as per the following terms & conditions:-

## Terms & Conditions:

1. A person who is, or has been, in the employment of any Central or State Electricity Authority or in Distribution Companies with experience of more than 20 years in service and/or who has obtained selection grade or super time scale in the highest cadre in the concerned Department/Undertaking/Company/PSU and conversant with technical aspect of generation, distribution and supply of electricity besides lying down of the tariffs and assessment of bills or charges for consumption of electricity and disputes arising there from:

Provided that such candidates with Legal Background shall be preferred.

- 2. The initial appointment for Other Person/Member shall be for 2 years only, which shall be extendable at the discretion of the Hon'ble Executive Chairman of the Delhi State Legal Services Authority for a further maximum period of 3 years. Thus the total period of office shall not exceed 5 years or the attainment of the age of 65, whichever is earlier and they shall not be eligible for re-appointment.
- 3. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview before a Committee to be constituted by the Hon'ble Executive Chairman of the Delhi State Legal Services Authority.

- 4. The terms and conditions of service of Other persons/Members, Permanent Lok Adalats including the resignation and removal shall be governed by the terms and conditions outlined in Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2003 read with Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2008 and Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and other Persons) Rules, 2016 as amended vide notification F. No. A-60011/10/2012-Admn. III (LA)/LAP (JUS) dated 22nd June, 2016 of Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
- 5. The sitting fee of other Persons/Members shall be Rs. 1500/- per sitting;
- 6. For the purpose of attending the sitting of PLA the Other Person/Member shall be entitled to Conveyance Allowance of rupees five thousand permonth.
- 7. The Other Person/Member before appointment shall have to take an undertaking that he does and will not have any such financial or other interest as is likely to affect prejudicially his functions as such Other Person/Member.
- 8. If any, Other Person/Member, PLA (PUS) fails to join within the stipulated period, the Hon'ble Executive Chairman, DSLSA shall be competent to appoint any other person from the available waiting list of Other Persons/Members.
- 9. The applicant selected for the post of Other Person/Member shall submit the statement of property in detail before taking over charge within 10 days of publication of the final selection list, failing which the appointment shall be deemed cancelled.
- 10. Eligible applicant shall submit their application in the prescribed format (Annuxure-A1) complete in all respect and sent it on email address <u>estabwing-dslsa@nic.in</u> from their email IDs latest by 03.01.2019.

11. Applications which are incomplete or received after the last date of submission of application shall not be entertained.

(SANJEEV JAIN) MEMBER SECRETARY

## Application (Proforma) for the post of Other Person/Member, Permanent Lok Adalat (Established under section, 22-B of the Legal Services Authorities Act, 1987)

(To be filled personally by the applicant)

Self attested photograph

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(Capital Letters)	
2. Father's Name/Husban	id's Name
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2 6	
3. Present Address :	
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4. Permanent Address :	
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and the second of the second o	
5. Date of Birth (dd/mm/y	/y)
6. Date of Retirement from	m Service:
7. Post held at the time of	retirement:
8. Disciplinary action/crin	ningl good if any
	resently pending, provide details on
Affidavit:	
9. Experience if any of ha	ving worked in any Legal Services Institution:.
10. Educational Qualification	on :
11. Any other special qualit	fication/achievement :
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12. Present Employment, if	anv:
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13. Details of Property:
(To be submitted by the candidates, finally selected before the joining)

14. Details of Family Members:

15. Contact No.:

16. Email ID:

Date:

Signature of applicant

(If yes, submit No objection Certificate)

Note: Application are advised to exercise due diligence in filling the applications as the DSLSA reserves the right to accept any additional/amended/revised application.